

[English]

Central Assistance to West Bengal for Teesta Barrage Project

*604. SHRI SUDHIR GIRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government have received a request from West Bengal Government for financial assistance for Teesta barrage Project;

(b) if so, the details thereof;

(c) the reaction of Union Government thereto; and

(d) whether the matter has also been discussed at Minister level and if so, the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Yes, Sir.

(b) The State Government has requested the Union Government for sharing of the cost of the project from VIII Plan onwards in a ratio of 50:50.

(c) The request of the State Government has not been found acceptable by the Planning Commission.

(d) No, Sir.

[Translation]

Child Labour in Delhi

*605. SHRI R. N. RAKESH: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that factory owners in the Union Territory of Delhi are exploiting child labour; and

(b) if so, the details of preventive steps being taken by Government in this regard?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). The provisions of the Factories Act, 1948 and the Child Labour (Prohibition and Regulation) Act, 1986 are enforced by the Delhi Administration who are the appropriate Government for the Union Territory of Delhi. According to the information made available by the Delhi Administration no specific complaints or instances of exploitation of child labour have come to their notice in respect of factories in the Union Territory of Delhi.

The administration has already constituted a tripartite committee to keep the implementation of measures relating to prohibition and regulation of child labour under periodic review.

[English]

Industrial Relations Bill

*606. SHRI CHITTA BASU: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to bring forward a new legislation on industrial relations; and

(b) if so, what specific steps have since been taken in that direction?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). In pursuance of the recommendations made at the 29th Session of the Indian Labour Conference held on April 21 and 22, 1990, the subject is proposed to be discussed first by a Bipartite Committee comprising representatives of trade unions and employers' organisations.